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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

O.A.No.2253/89.

New Delhi, this the 9th day of August, 1994.

**HON'BLE MR.JUSTICE D.L.MEHTA VICE CHAIRMAN(J)
HON'BLE SHRI B.K.SINGH MEMBER(A)**

1. RC Joshi
Attache
Embassy of India
Cairo
2. Jagdish Chand
Attache
Embassy of India
Cairo
3. VS Ramalingam
Attache
Embassy of India
Cairo
4. RR Joshi
Attache
Embassy of India
Cairo
5. DB Singh
Attache
Embassy of India
Cairo
6. RK Chhabra
Attache
Embassy of India
Cairo.

..Applicants

(By Shri DC Vohra, Advocate)

Vs.

1. Union of India, through:
The Foreign Secretary,
Govt. of India
Ministry of External Affairs,
South Block, New Delhi.

2. Head of Chancery
Embassy of India
Cairo
c/o Ministry of External Affairs
South Block, New Delhi.

..Respondents

(By Shri PP Khurana, Advocate)

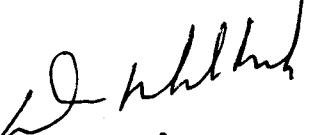
ORDER(ORAL)

HON'BLE MR.JUSTICE D.L.MEHTA VICE CHAIRMAN(J)

Applicants are attache, Embassy of India,
Cairo. They have prayed that the orders dated
11-9-87 issued by the Under Secretary to the

Govt. of India regarding the revision of foreign allowance of India-based non-representational officers and staff and group 'D' employees in the Embassy of India Cairo and Consulate General of India, Port Said (Egypt) be quashed. Their grievance is against IFS probationers/3rd Secretaries who ^{get higher foreign allowances} are working in the Embassy. They admit this position that the pay scale of the applicants is Rs.2000-3500 whereas that of the IFS is Rs.2200-4000. It is also an admitted position that the IFS fall within class I services whereas the applicants fall within class II services. Counsel appearing on behalf of the respondents submitted that the nature of the duties and responsibilities are altogether different. The learned counsel for the respondents has invited our attention to the reply submitted by the respondents. It has been mentioned therein that foreign allowance is paid to meet the cost of living of that particular country where the officials are posted and FA will differ as per the ranks held by various officials. Attaches are non-representational diplomatic officers while Third Secretaries are Class I representational officers. There is a vast difference in the responsibilities of these two ranks. The doctrine of equal pay for equal work will not apply in the instant case keeping into consideration that the duties are different and responsibilities are different. In such circumstances, they cannot claim the equal allowances and they cannot equate them with class I officers. For the above reasons the O.A. is rejected. No costs.


(B.K.SINGH)
Member(A)
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(D.L.MEHTA)
Vice Chairman(J)